

D.G.H.S. in February, 1979 and are under examination.

Draft Recruitment Rules for 30 categories of posts in Group 'D' have also been prepared by the Principal and referred to the Director General of Health Services on 17-3-1979.

These Rules would be finalised in consultation with the concerned authorities as soon as possible.

14.38 hrs.

PERSONAL EXPLANATION BY  
MEMBER

DR. KARAN SINGH (Udhampur): On the afternoon of Wednesday, 4th April I was presiding over the Select Committee on Air Pollution and was therefore not in the House when my esteemed colleague Shrimati Akbar Jehan Begum read out her carefully prepared speech. When I came into the House after the Select Committee meeting I was told that she had done me the honour of making copious references to me in the course of her speech. I called for the record and found that apart from trying to rebut my political views which she is, of course, fully entitled to do, she has thought fit to cast certain grave aspersions upon me. For example, she says: "it is well known that through his financial resources he is recruiting teenagers to burn property, pelt stones, stop students from going to colleges and schools." I leave it to the House to judge as to whether it is appropriate for one Member to accuse another of such anti-social activities. All of us in this House are expected to be responsible citizens, and I have personally held positions of the highest responsibility both in the Jammu

and Kashmir State and at the Centre. It is, therefore, absurd and malicious for the lady member to have made such a mention regarding me on the floor of this House in an attempt to defend the authoritarian regime over which her distinguished husband presides.

14.39 hrs.

ADDITIONAL DUTIES OF EXCISE  
(GOODS OF SPECIAL IMPORTANCE)  
AMENDMENT BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957."

*The motion was adopted.*

SHRI ZULFIQUARULLAH: I introduce\*\* the Bill.

14.40 hrs.

UNION DUTIES OF EXCISE (DISTRIBUTION) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to a part of the net proceeds of certain Union duties of excise to the States to which the law imposing the duty extends and for the distri-

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 12-4-79

\*\*Introduced with the recommendation of the President.